

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 150/97

Date of Order: 12.2.97

BETWEEN:

K.Bhanu Prakash

.. Applicant.

AND

1. The Superintendent of Post Offices, Kurnool Division, Kurnool Dist.

2. The Post Master General, A.P. Southern Region, Kurnool, Kurnool Dist.

3. The Chief Post Master General, A.P.Circle, Hyderabad.

.. Respondents.

- - -

Counsel for the Applicant

.. Mr.G.Dasaratharami Redd

Counsel for the Respondents

.. Mr.N.R.Devraj

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

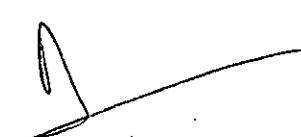
Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

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Heard Sri G.Dasaratha Rami Reddy, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant is the son of one Sri late K.Sankaraiah who died while in service on 28.4.94. He was working as a Mail Overseer at the time of his death. The widow of late Sankaraiah put in a representation dt. 6.6.94 to R-2 for considering her eldest son for compassionate ground appointment.

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3. It is stated by her that she has four children, three sons and a daughter. Her daughter had married off after the death of her husband. All the three sons are employed. The first son, ~~for whom~~ the applicant herein and for whom the compassionate ground appointment is sought for has studied upto Intermediate and possessed qualification for Group-C post ~~against~~ the compassionate ground appointment. It is further submitted by her that she had received Rs.90,000/- as final settlement dues and is receiving the amount of Rs.1500/- as family pension with relief. The Circle Selection Committee considered her request for compassionate ground appointment to her first son who is the applicant herein and rejected the case for compassionate ground appointment by the impugned order No. B1/Rectt/Relax/ K.B.P./Kurnool.1, dt. 24.4.96 (A - 1).

4. This OA is filed challenging the impugned proceedings dt. 24.4.96 and for a consequential direction to appoint the applicant herein in any suitable post on compassionate grounds.

5. This Tribunal is consistently holding the view that whenever a request for compassionate ground appointment is rejected by the Circle Selection Committee then the applicant has the channel to represent her case to Member Personnel in the P&T Board. As in the present case also the Circle Selection Committee had rejected the case of the applicant for appointment against compassionate ground quota.

6. Hence we are of the opinion that the applicant should appeal to the Member Personnel, P&T explaining her case fully and if that representation is received by the Member Personnel P&T Board within a period of 60 days from the date of receipt of a copy of this judgement, the same should be disposed of by

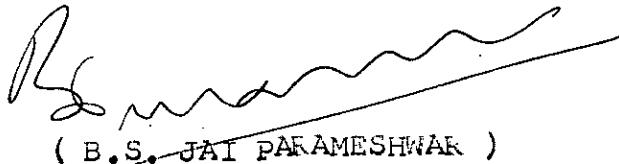
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the Member Personnel in P&T Board in accordance with the law taking due note of the various contentions raised by her in her application and also following the extent rules. The Member Personnel in P&T Board should dispose of the representation if received within the stipulated time as above within a period of three months from the date of receipt of her representation.

7. The OA is disposed of as above at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

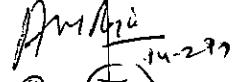
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(R. RANGARAJAN)
Member (Admn.)

Dated: 12th February, 1997

(Dictated in Open Court)

sd


D.R. (S)

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O.A.NO.150/97

Copy to:

1. The Superintendent of Post Offices,
Kurnool Division, Kurnool.
2. The Post Master General,
A.P.Southern Region,
Kurnool, Kurnool District.
3. The Chief Postmaster General,
A.P.Circle, Hyderabad.
4. One copy to Mr.Dasaratharami Reddy, Advocate,
3-4-875/3, Barkatpura(Near Petrol Bunk,
Hyderabad.
5. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
6. One copy to D.R.(A), CAT, Hyderabad.
7. One copy to Library,CAT, Hyderabad.
8. One duplicate copy.
9. One copy to member personnel, ^{Poste Services} ^{Don Sedan} ^{PT Board L N. Dulla}
^{Central Region & Mutual Po}

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9/2/97
TYPED BY CHECKED BY
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND
THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 12/2/97

Order/Judgement
R.P/C.P/M.A.NO.

in
O.A.NO. 150/97

~~COMMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~DISMISSED FOR DEFAULT~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

II COURT

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A/w est 979 of 8 months Regd
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posted during Board; L.V. Dulu

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
DEPTT/DESPATCH
20 FEB 1997 Nby
हैदराबाद आयोग
HYDERABAD BENCH